

MINUTES OF THE MEETING No. 2/15 dated 23.4.2014 (held on 24.4.2014) UNDER THE CHAIRMANSHIP OF Shri Akash Taneja, Jt. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div), Shastri Bhavan, New Delhi
3. Shri J.P. Pahtak, Asstt. Director, DC(MSME), Nirman Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.1/15 for confirmation and confirmed and adopted the same without any change.

Case No M-8 NC No.2/15 Dated 23.4.2014 (25.4.2014)	M/ s Dhupar Chemicals (P) Ltd, F.No.01/83/50/859/AM12/DES-IV RLA F.No. 06/24/040/00047/AM12 Lic.No.0610024868 dated 2.2.2011
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The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 21.5.2014.

Case No M-9 NC No.2/15 Dated 23.4.2014 (25.4.2014)	M/ s Banco Products (I) Ltd, F.No.01/83/50/008/AM09/DES-IV RLA F.No. 34/24/040/00063/AM05 Lic.No.3410011281 dated 23.8.2004
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The Committee considered the case as per agenda and observed that the firm had sought import of three items and NC while considering the case earlier, had allowed import of only two items

After detailed deliberations and in light of written recommendation of DIPP vide their U.O.No.7/289/2012-TSW/196 dated 18.10.2013, Committee decided to allow import of 3rd item to read as Toluene Liquid (Nitration Grade) to the extent of 0.75 Kg per Kg of export product with any other change in the decision taken earlier by NC-III in its M.No.40/05 dated 9.2.2005.

It is an old case and the above norms are only for regularization purpose. As the license has already expired, no further imports and exports will be allowed under this license.

RA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-10 NC No.2/15 Dated 23.4.2014 (25.4.2014)	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/813/AM11/DES-IV RLA F.No. 03/95/40/793/AM11 Lic.No.0310633179 dated 27.5.2011
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The Committee considered the case as per agenda and noted that the case was approved in M.No.48/11 dated 2.3.2011(held on 4.3.2011) allowing export as under.

‘Pumpable Orange 34 Flush for Printing Ink (29 ± 2% pigment and 41 ± 2% solid resin)’

But during export the firm has mentioned the same description i.e. ‘Pumpable Orange 34 Flush for Printing Ink (29 ± 2% pigment and 41 ± 2% solid resin)’ alongwith their products Sub codes in the shipping bill. RLA referred the matter for clarification to DGFT saying that firm has mentioned the Export Product HUH103412/140011 pigment orange : base 11568 in few of the shipping bills and submitted the documents for redemption.

The Technical Authority, DIPP has clarified that the description of export product given in the shipping bill is exactly same as approved by norms committee. However, they have indicated the product sub codes which does not alter the export product. They have further mentioned that due to mention of products sub-codes by the firm in the shipping bills along with exports description, confusion is created at RLA. They have no objection for acceptance of description of export product in shipping bills for redemption purposes.

After detailed deliberations and in light written recommendation forwarded by DIPP vide their U.O.No.7/20/2014-TSW/64 dated 15.4.2014, Committee decided to clarify RA that the description of export product and the description indicated by the firm in the shipping bills are in order.

RA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-11 NC No.2/15 Dated 23.4.2014 (25.4.2014)	M/ s Apar Industries ltd, M/s Raj Petro Specialities Ltd, M/s Savita Oil echnologies Ltd, Mumbai F.No.01/83/171/182/AM14/DES-IV
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The Committee considered the case as per agenda. Committee noted that Deptt. of C&PC(PC-Div.) vide letter dated 10-03-2014 have furnished their comments and it is decided to process the case on file for minor amendment in the item of import against SIONS No.A-3383,A3385, A3386,A3387 and A3388.

Case No M-12 NC No.2/15 Dated 23.4.2014 (25.4.2014)	M/ s Dorf Ketal Chemical (I) Pvt. Ltd, Mumbai F.No.01/83/162/11/AM15/DES-IV
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks as firm have to furnish corroborative evidence for correlation of items to enable TA to examine the case. The case is re-listed for 21-05-2014.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 2/83-ALC1/2014 MEETING DATE : 23.04.2014

1	Case No.: 22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.5.2014.			

2	Case No.: 53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:21.05.2014
	Decision : The Case is deferred for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. The case is re-listed for 21.5.2014.			

3	Case No.: 15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and observed that technical Comments were called from M/o Mines but the same have not been received so far. It was decided to remind Jt. Secretary, M/O Mines to expedite the comments. The case is re-listed for 21.5.2014.			

4	Case No.: 20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RLA as per para 4.7.4 of HBP(2009-2014). Reminder has been issued on 2.4.2014. The case is re-listed for 21.5.2014.			

5	Case No.: 1/13/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RLA as per para 4.7.4 of HBP(2009-2014). Reminder issued to RA/Firm on 2.4.2014. The case is re-listed for 21.5.2014.			

6	Case No.: 52/2/83-ALC1/2014	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00977/AM14/	RLA File :05/23/040/00103/AM13/	Lic.No/Date:0510328043 21.06.2012	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RLA as per para 4.7.4 of HBP(2009-2014). The case is re-listed for 21.5.2014			

7	Case No.: 40/47/83-ALC1/2012	Party Name:HYDERABAD CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00874/AM13/	RLA File :09/24/040/00387/AM13/	Lic.No/Date:0910054301 09.11.2012	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 21.5.2014.			

8	Case No.:36/5/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00044/AM14/	RLA File :31/83/040/00128/AM13/	Lic.No/Date:3110056284 20.11.2012	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 21.5.2014.			

9	Case No.:13/43/83-ALC1/2012	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00785/AM13/	RLA File :04/24/040/00199/AM13/	Lic.No/Date:0410141934 20.12.2012	Defer Date:21.05.2014
	Decision : Comments awaited form C&PC, PC Division. The case is re-listed for 21/5/2014.			

10	Case No.:14/43/83-ALC1/2012	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00786/AM13/	RLA File :04/24/040/00193/AM13/	Lic.No/Date:0410141933 20.12.2012	Defer Date:21.05.2014
	Decision : Comments awaited form C&PC, PC Division. The case is re-listed for 21/5/2014.			

11	Case No.:59/47/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00893/AM13/	RLA File :05/23/040/00387/AM13/	Lic.No/Date:0510341407 20.12.2012	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

12	Case No.:50/47/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00884/AM13/	RLA File :03/94/040/00803/AM13/	Lic.No/Date:0310717970 21.12.2012	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Division). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

13	Case No.:8/51/83-ALC1/2012	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00914/AM13/	RLA File :09/24/040/00442/AM13/	Lic.No/Date:0910054597 21.12.2012	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(PC Div) was asked to expedite their comments . The case is re-listed for 21.5.2014.			

14	Case No.:2/47/83-ALC1/2012	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00836/AM13/	RLA File :05/24/040/00303/AM13/	Lic.No/Date:0510341619 26.12.2012	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to respond to the D/L. The Committee decided to defer consideration of the case. The case is re-listed for 21.5.2014.			

15	Case No.:25/47/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00859/AM13/	RLA File :05/23/040/00409/AM13/	Lic.No/Date:0510342817 09.01.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

	Case No.:4/51/83-ALC1/2012	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00910/AM13/	RLA File :03/95/040/00797/AM13/	Lic.No/Date:0310719967	Defer

16		09.01.2013	Date:21.05.2014
Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 22.1.2014. The case is re-listed for 21.5.2014.			

17	Case No.: 3/52/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00383/AM13/	Lic.No/Date:0510342979 10.01.2013	Defer Date:21.05.2014
Decision : D/L dated 28.2.2014 issued by Deppt. of C&PC(PC.Div) to which no response had been received. The case is re-listed for 21.4.2014.				

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Case No.:26/52/83-ALC1/2012	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00945/AM13/	RLA File :03/95/040/00746/AM13/	Lic.No/Date:0310720272 10.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/111/2014-TSW dated 21.4.2014, the Committee decided to approve the case as per under :-

Export Item

S.No.	Item description	Quantity
1.	Printing Inks in various colours such as yellow / Magenta / Cyan / Black / Green / Light Cyan / Light Magenta / Light Black/ Flush / White / Orange / Red Etc. (consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).	1 Litre

Import Item

S.No.	Item description	Quantity recommended
1.	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters / acetates, Lactones, Ketones, Alcohols	0.90 Kg
2.	Relevant colour Pigment OR Pigment preparation on 100% pigment content basis)	0.0429 Kg
3.	Relevant Resin Various resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.	0.0322 Kg
4.	Dispersing Agents, Hindered Amine L.S. U.V. Absorbers, UV Light Stabilizers	0.0167 Kg
5.	Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes (0.2, 0.45, 1.00 Micron)	0.010323 Nos.
6.	Zirconia Coated Yttrium Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 Kg

Note : The above norms are subject to compliance of DGFT Notification No.31 dated 1st August, 2013 as there is scope of import of alternate inputs. With regard to generic inputs too, the committee desires RLA to scrutinize cases based on notification no. 31.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

19	Case No.: 25/52/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00944/AM13/	RLA File :03/95/040/00846/AM13/	Lic.No/Date:0310722522 31.01.2013	Defer Date:21.05.2014

Decision : The Committee considered the case as per agenda. The Central Excise Data duly certified by Central Excise called by the committee has not been received. The case is re-listed for 21.5.2014.

20	Case No.: 5/5/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00013/AM14/	RLA File :31/83/040/00163/AM13/	Lic.No/Date:3110057093 12.02.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

21	Case No.: 47/52/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Central Excise Data duly certified by Central Excise from the firm has not been received. E-mail was issued on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

22	Case No.: 32/52/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00951/AM13/	RLA File :50/24/040/00016/AM13/	Lic.No/Date:5010001598 19.02.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014			

23	Case No.: 80/5/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00088/AM14/	RLA File :05/23/040/00477/AM13/	Lic.No/Date:0510346443 19.02.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

24	Case No.: 3/20/83-ALC1/2013	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00286/AM14/	RLA File :03/95/040/00959/AM13/	Lic.No/Date:0310725626 25.02.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RLA as per para 4.7.4 of HBP(2009-2014). RA was reminded on 26.09.2013, 5.11.2013 and 30.12.2013. Committee had also decided to call for Central Excise Data duly certified by Central Excise Department which has not been received. Letter issued on 17.4.2014. The case is re-listed for 21.5.2014			

25	Case No.: 33/5/83-ALC1/2013	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00041/AM14/	RLA File :03/95/040/00901/AM13/	Lic.No/Date:0310727299 07.03.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014			

26	Case No.: 37/5/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00045/AM14/	RLA File :03/95/040/00844/AM13/	Lic.No/Date:0310727317 07.03.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Firm reminded vide email dated 6.9.2013 and letter dated 10.12.2013. Final reminder by E-mail issued on 28.3.2014. The case is re-listed for 21.5.2014.			

Case No.: 35/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT.	Meet No/Date:2/83-ALC1/2014	Status:Case
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27		LTD.,	23.04.2014	Deferred
	HQ File :01/83/050/00136/AM14/	RLA File :03/94/040/00928/AM13/	Lic.No/Date:0310728672 19.03.2013	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda. The Central Excise Data duly certified by Central Excise from the firm has not been received. Reminder issued on 5.3.2014. The case is re-listed for 21.5.2014.				

28	Case No.:25/7/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00126/AM14/	RLA File :08/24/040/00460/AM13/	Lic.No/Date:0810119674 21.03.2013	Defer Date:21.05.2014
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.				

29	Case No.:26/7/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00127/AM14/	RLA File :17/24/040/00088/AM13/	Lic.No/Date:1710005269 21.03.2013	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-14). E-mail issued on 15.1.2014 for hard copy. The case is re-listed for 21.5.2014.				

30	Case No.:33/7/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00134/AM14/	RLA File :03/94/040/01107/AM13/	Lic.No/Date:0310729102 21.03.2013	Defer Date:21.05.2014
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.				

31	Case No.:27/7/83-ALC1/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00128/AM14/	RLA File :03/95/040/00958/AM13/	Lic.No/Date:0310729642 26.03.2013	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda. The Committee observed that the firm vide letter dated 13.1.2014 has furnished the Central Excise Data certified by CA for fixation of norms. Committee decided to call for Production & Consumption Data duly certified by Central Excise. Letter for CE Data issued on 17.4.2014. The case is re-listed for 21.5.2014.				

32	Case No.:88/26/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00411/AM14/	RLA File :09/24/040/00540/AM13/	Lic.No/Date:0910055575 27.03.2013	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). E-mail issued on 21.11.2013. Reminder issued on 22.1.2014. The case is re-listed for 21.5.2014.				

33	Case No.:89/26/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00412/AM14/	RLA File :09/24/040/00527/AM13/	Lic.No/Date:0910055574 27.03.2013	Defer Date:21.05.2014
Decision : D/L dated 31.12.2013 issued by DIPP. Reminder issued by this office on 21.2.2014. The case is re-listed for 21.5.2014.				

34	Case No.:13/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00114/AM14/	RLA File :03/94/040/00935/AM13/	Lic.No/Date:0310730096 02.04.2013	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 17.4.2014. The case is re-listed for 21.5.2014.				

35	Case No.: 14/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00115/AM14/	RLA File :03/94/040/00919/AM13/	Lic.No/Date:0310730086 02.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 17.4.2014. The case is re-listed for 21.5.2014.			

36	Case No.: 15/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00116/AM14/	RLA File :03/94/040/00934/AM13/	Lic.No/Date:0310730093 02.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 17.4.2014. The case is re-listed for 21.5.2014.			

37	Case No.: 47/7/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00148/AM14/	RLA File :34/24/040/00316/AM13/	Lic.No/Date:3410036586 05.04.2013	Defer Date:21.05.2014
	Decision : Commenta awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

38	Case No.: 51/2/83-ALC1/2014	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00976/AM14/	RLA File :05/23/040/00007/AM14/	Lic.No/Date:0510351079 09.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RLA as per para 4.7.4 of HBP (2009-14). The case is re-listed for 21.5.2014			

39	Case No.: 4/17/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00177/AM14/	RLA File :31/83/040/00006/AM14/	Lic.No/Date:3110057928 15.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for data from Central Excise Department , Pune. Letter issued to O/o Superintendent of Central Excise & Customs, Pune on 16.12.2013. Central Excise Data received from office of Central Excise, Pune The case is re-listed for 21.5.2014			

40	Case No.: 6/17/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00179/AM14/	RLA File :31/83/040/00007/AM14/	Lic.No/Date:3110057931 16.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for data from Central Excise Department, Pune. Letter issued to O/o Superintendent of Central Excise & Customs, Pune on 16.12.2013. Central Excise Data received from office of Central Excise, Pune The case is re-listed for 21.5.2014.			

41	Case No.: 77/17/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00250/AM14/	RLA File :03/95/040/01041/AM13/	Lic.No/Date:0310732195 22.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

42	Case No.: 24/21/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00310/AM14/	RLA File :09/24/040/00014/AM14/	Lic.No/Date:0910055852 23.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder issued on 22.1.2014. Final reminder issued on 17.4.2014.			

The case is re-listed for 21.5.2014.

43	Case No.: 17/17/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00190/AM14/	RLA File :08/24/040/00015/AM14/	Lic.No/Date:0810120489 25.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 21.5.2014.			

44	Case No.: 78/17/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00251/AM14/	RLA File :03/95/040/01040/AM13/	Lic.No/Date:0310732635 26.04.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

45	Case No.: 53/17/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date:0510352597 29.04.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.5.2014.			

46	Case No.: 51/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00224/AM14/	RLA File :08/24/040/00018/AM14/	Lic.No/Date:0810120614 30.04.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

47	Case No.: 127/26/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00450/AM14/	RLA File :06/24/040/00002/AM14/	Lic.No/Date:0610031752 30.04.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 21.5.2014			

48	Case No.: 1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:21.05.2014
	Decision : Committee observed that hard copy has not been received. Hence decided to send again reminder to RA & Firm. Reminder issued for hard copy on 17.4.2014. The case is re-listed for 21.5.2014			

49	Case No.: 46/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00219/AM14/	RLA File :08/24/040/00041/AM14/	Lic.No/Date:0810120821 07.05.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 21.5.2014.			

50	Case No.: 28/17/83-ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00201/AM14/	RLA File :34/24/040/00012/AM14/	Lic.No/Date:3410036839 10.05.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 21.5.2014.			

51	Case No.: 42/26/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00365/AM14/	RLA File :03/95/040/00094/AM14/	Lic.No/Date:0310733923 10.05.2013	Defer Date:21.05.2014

Decision :D/L dated 22.11.2013 issued by DIPP. Reminder issued by this office on 24.1.2014. Final reminder issued on 2.4.2014. The case is re-listed for 21.5.2014.

52	Case No.: 43/26/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00366/AM14/	RLA File :03/95/040/00097/AM14/	Lic.No/Date:0310733922 10.05.2013	Defer Date:21.05.2014
	Decision :D/L dated 22.11.2013 issued by DIPP. Reminder issued by this office on 24.1.2014. Final reminder issued on 2.4.2014. Reminder to be issued for Central Excise Data.The case is re-listed for 21.5.2014.			

53	Case No.: 11/17/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00184/AM14/	RLA File :08/24/040/00049/AM14/	Lic.No/Date:0810121064 14.05.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14011/23/2012-50-Ch.II dated 15.4.2014, the Committee decided to approve the case as under :-			
53	Export Item	Qty.	Import Item	Qty.
	Reactive Black JNN (Dye Content 60%)	1 Kg	1. H Acid 2. Acetanilide 3. Meta Phenylene Diamine-4-Sulphonic Acid 4. Sodium Nitrite 5. Caustic Soda 6. Soda Ash 7. Sodium Bicarbonate 8. J Acid	0.148 Kg 0.221 Kg 0.029 Kg 0.54 Kg 1.00 Kg 0.012 Kg 0.110 Kg 0.024 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

54	Case No.: 47/17/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00220/AM14/	RLA File :08/24/040/00048/AM14/	Lic.No/Date:0810121118 15.05.2013	Defer Date:21.05.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div.). The case is re-listed for 21.5.2014.			

55

Case No.:75/17/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00248/AM14/	RLA File :03/95/040/00121/AM14/	Lic.No/Date:0310734628 16.05.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/111/2014-TSW dated 21.4.2014, the Committee decided to approve the case as per as under :-			
<u>Export Item</u>			
S.No.	Item description	Quantity	
1.	Printing Inks in various colours such as yellow / Magenta / Cyan / Black / Green / Light Cyan / Light Magenta / Light Black/ Flush / White / Orange / Red Etc. (consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).	1 Litre	
<u>Import Item</u>			
S.No.	Item description	Quantity recommended	
1.	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and	0.90 Kg	

	their esters / acetates, Lactones, Ketones, Alcohols	
2.	Relevant colour Pigment OR Pigment preparation on 100% pigment content basis)	0.0429 Kg
3.	Relevant Resin Various resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.	0.0322 Kg
4.	Dispersing Agents, Hindered Amine L.S. U.V. Absorbers, UV Light Stabilizers	0.0167 Kg
5.	Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes (0.2, 0.45, 1.00 Micron)	0.010323 Nos.
6.	Zirconia Coated Yttrium Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 Kg

Note : The above norms are subject to compliance of DGFT Notification No.31 dated 1st August, 2013.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

56	Case No.:92/17/83-ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00265/AM14/	RLA File :03/94/040/00097/AM14/	Lic.No/Date:0310734662 16.05.2013	Defer Date:21.05.2014
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 21.5.2014.				

57	Case No.:45/17/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00218/AM14/	RLA File :08/24/040/00062/AM14/	Lic.No/Date:0810121195 17.05.2013	Defer Date:21.05.2014
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 21.5.2014.				

58	Case No.:23/17/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00196/AM14/	RLA File :08/24/040/00065/AM14/	Lic.No/Date:0810121258 20.05.2013	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 21.5.2014.				

59

Case No.:24/17/83-ALC1/2013	Party Name:MCFILLS ENTERPRISES P LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00197/AM14/	RLA File :08/24/040/00060/AM14/	Lic.No/Date:0810121307 22.05.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/81/2013-Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Red ME4BL/ Red3 BX/(CI.No. Reactive Red 195A)	1 Kg	1. Acetanilide based Vinyl Sulphone	0.288 Kg
		2. Cyanuric Chloride	0.189 Kg
		3. H. Acid	0.327 Kg
		4. Sulpho Tobias Acid	0.310 Kg
		5. Sodium Nitrite	0.070 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	Case No.:34/17/83-ALC1/2013	Party Name:MCFILLS ENTERPRISES P LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
	HQ File :01/83/050/00207/AM14/	RLA File :08/24/040/00077/AM14/	Lic.No/Date:0810121306 22.05.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/81/2013-Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Red 194	1 Kg	1. Acetanilide based Vinyl Sulphone	0.330 Kg
			2. Cyanuric Chloride	0.216 Kg
			3. H. Acid	0.374 Kg
			4. Orthanilic Acid	0.203 Kg
			5. Sodium Nitrite	0.049 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:48/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00221/AM14/	RLA File :05/23/040/00046/AM14/	Lic.No/Date:0510354795 22.05.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

62	Case No.:94/17/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00267/AM14/	RLA File :03/94/040/00018/AM14/	Lic.No/Date:0310735294 22.05.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and Committee noted that out of 6 input items, the firm has given Central Excise Data for the 5 input items in other license. The case is re-listed for 21.5.2014.			

63	Case No.:27/17/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00200/AM14/	RLA File :08/24/040/00074/AM14/	Lic.No/Date:0810121378 24.05.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

64	Case No.:7/26/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00330/AM14/	RLA File :03/95/040/00157/AM14/	Lic.No/Date:0310735526 24.05.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

65	Case No.:5/26/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00328/AM14/	RLA File :03/95/040/01050/AM13/	Lic.No/Date:0310735655 27.05.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

	Case No.:26/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND	Meet No/Date:2/83-ALC1/2014	Status:Case
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66		CHEMICALS LIMITED	23.04.2014	Deferred
	HQ File :01/83/050/00199/AM14/	RLA File :05/23/040/00064/AM14/	Lic.No/Date:0510355507 29.05.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014 and they have been asked to expedite the same. Re-listed for 21.5.2014.			

67	Case No.:24/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00347/AM14/	RLA File :03/94/040/00167/AM14/	Lic.No/Date:0310736146 30.05.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

68	Case No.:25/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00348/AM14/	RLA File :03/94/040/00169/AM14/	Lic.No/Date:0310736144 30.05.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

69	Case No.:99/17/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00272/AM14/	RLA File :03/94/040/00163/AM14/	Lic.No/Date:0310736375 03.06.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.5.2014.			

70	Case No.:20/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00343/AM14/	RLA File :03/94/040/00170/AM14/	Lic.No/Date:0310736370 03.06.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

71	Case No.:65/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00388/AM14/	RLA File :31/83/040/00033/AM14/	Lic.No/Date:3110058596 03.06.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed on 21.5.2014.			

72	Case No.:63/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00386/AM14/	RLA File :31/83/040/00018/AM14/	Lic.No/Date:3110058683 10.06.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed on 21.5.2014.			

73	Case No.:25/30/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00487/AM14/	RLA File :03/94/040/00216/AM14/	Lic.No/Date:0310737259 11.06.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

	Case No.:83/26/83-ALC1/2013	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
	HQ File :01/83/050/00406/AM14/	RLA File :07/24/040/00063/AM14/	Lic.No/Date:0710095916 14.06.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their			

U.O.No. 7/203/2013-TSW dated 22.4.2014, the Committee decided to approve the case as under :-

S.No.	Export Item	Quantity	Import Item	Quantity
1.	Fickert Abrasive Brushes Grade 240D (consisting of net content of Diamond Abrasive Filaments 5% Load GRIT 240 – 0.160 kg per brush)	1 No.	Diamond Abrasive Filament 5% Load GRIT 240	0.163 Kg
2.	Fickert Abrasive Brushes Grade 320D (consisting of net content of Diamond Abrasive Filaments 5% Load GRIT 320 – 0.160 kg per brush)	1 No.	Diamond Abrasive Filament 5% Load GRIT 320	0.163 Kg
3.	Fickert Abrasive Brushes Grade 500D (consisting of net content of Diamond Abrasive Filaments 5% Load GRIT 500 – 0.160 kg per brush)	1 No.	Diamond Abrasive Filament 5% Load GRIT 500	0.163 Kg
4.	Fickert Abrasive Brushes Grade 800D (consisting of net content of Diamond Abrasive Filaments 5% Load GRIT 800 – 0.160 kg per brush)	1 No.	Diamond Abrasive Filament 5% Load GRIT 800	0.163 Kg
5.	Fickert Abrasive Brushes Grade 1000 D (consisting of net content of Diamond Abrasive Filaments 5% Load GRIT 1000 – 0.160 kg per brush)	1 No.	Diamond Abrasive Filament 5% Load GRIT 1000	0.163 Kg
6.	Fickert Abrasive Brushes Grade 1200 D (consisting of net content of Diamond Abrasive Filaments 5% Load GRIT 1200 – 0.160 kg per brush)	1 No.	Diamond Abrasive Filament 5% Load GRIT 1200	0.163 Kg
7.	Fickert Abrasive Brushes Grade 1800 D (consisting of net content of Diamond Abrasive Filaments 5% Load GRIT 1800 – 0.160 kg per brush)	1 No.	Diamond Abrasive Filament 5% Load GRIT 1800	0.163 Kg
8.	Fickert Abrasive Brushes Grade 36 R (Consisting of net content of Abrasive Filaments Grade NC410-70m-46in-1-310-36/25 – 0.150 Kg per brush)	1 No.	Abrasive Filaments Grade NC410-70m-46in-1-310-36/25	0.153 Kg
9.	Fickert Abrasive Brushes Grade 46 R (Consisting of net content of Abrasive Filaments Grade NC410-60m-46in-1-310-46/30 – 0.150 Kg per brush)	1 No.	Abrasive Filaments Grade NC410-60m-46in-1-310-46/30	0.153 Kg
10.	Fickert Abrasive Brushes Grade 60 R (Consisting of net content of Abrasive Filaments Grade NC410-45m-46in-1-310-60/30 – 0.150 Kg per brush)	1 No.	Abrasive Filaments Grade NC410-45m-46in-1-310-60/30	0.153 Kg

11.	Fickert Abrasive Brushes Grade 240 R (Consisting of net content of Abrasive Filaments Grade NC410-30m-46in-1-310-240/30 – 0.150 Kg per brush)	1 No.	Abrasive Filaments Grade NC410-30m-46in-1-310-240/30	0.153 Kg
12.	Fickert Abrasive Brushes Grade 320 R (Consisting of net content of Abrasive Filaments Grade NC410-22m-46in-1-310-320/30 – 0.150 Kg per brush)	1 No.	Abrasive Filaments Grade NC410-22m-46in-1-310-320/30	0.153 Kg
13.	Fickert Abrasive Brushes Grade 120 R (Consisting of net content of Abrasive Filaments Grade NC410-40m-46in-1-310-120/30 – 0.150 Kg per brush)	1 No.	Abrasive Filaments Grade NC410-40m-46in-1-310-120/30	0.153 Kg
14.	Fickert Abrasive Brushes Grade 36 D (Consisting of net content of Abrasive Filaments Grade NC001-80m-47in-1-533-36/20 – 0.160 Kg per brush)	1 No.	Abrasive Filaments NC001-80m-47in-1-533-36/20	0.163 Kg
15.	Fickert Abrasive Brushes Grade 46 D (Consisting of net content of Abrasive Filaments Grade NC001-80m-47in-1-533-46/20 – 0.160 Kg per brush)	1 No.	Abrasive Filaments NC001-80m-47in-1-533-46/20	0.163 Kg
16.	Fickert Abrasive Brushes Grade 60 D (Consisting of net content of Abrasive Filaments Grade NC001-70m-47in-1-533-60/15 – 0.160 Kg per brush)	1 No.	Abrasive Filaments NC001-70m-47in-1-533-60/15	0.163 Kg
17.	Fickert Abrasive Brushes Grade 120 D (Consisting of net content of Abrasive Filaments Grade NC001-70m-47in-1-533-120/15 – 0.160 Kg per brush)	1 No.	Abrasive Filaments NC001-70m-47in-1-533-120/15	0.163 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.: 98/17/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00271/AM14/	RLA File :03/94/040/00180/AM14/	Lic.No/Date:0310738031 18.06.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.5.2014.			

76	Case No.: 26/30/83-ALC1/2013	Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00488/AM14/	RLA File :03/94/040/00241/AM14/	Lic.No/Date:0310738027 18.06.2013	Defer Date:21.05.2014
	Decision : D/L dated 31.12.2013 followed by reminder dated 24.3.2014 issued by DIPP. The case is re-listed for 21.5.2014.			

77	Case No.: 101/17/83-ALC1/2013	Party Name:STAHL INDIA PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00274/AM14/	RLA File :04/24/040/00029/AM14/	Lic.No/Date:0410147325 20.06.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(PC Div) vide their U.O.No. 46011/230/2004-PC-II dated 2.4.2014, the Committee decided to approve the case as under :-

Item to be exported	Quantity
1. Medium Cleaner for Shoe Finish : CL 429	1 Kg
Raw material recommended for Import	Quantity
1. Emulsifier – Disponil A 1080/Hydroplalat 1080	0.0070 Kg
2. Emulsifier ABEX 2535	0.0050 Kg

Item to be exported	Quantity
2. Lustre Spray Finish for shoe Finish : WT-2815	1 Kg
Raw material recommended for Import	Quantity
1. Pigment Dispersion – PP – 39-132 Camotex	0.0150 Kg
2. Wax Dispersion-Aquacer 516	0.1200 Kg
3. Acrylic Binder – RA-22-021 Aqueous Acrylic Resin	0.0900 Kg

Item to be exported	Quantity
3. Self Shine Cream for Shoe finish SC:7432	1 Kg
Raw material recommended for Import	Quantity
1. Wax Dispersion-Aquacer 516	0.4390 Kg
2. Acrylic Binder Picassin AC-212	0.1050 Kg
3. Acrylic Polymer – SMA 1440 HD (Styrene Maleic Anthhydrate)	0.0190 Kg

Item to be exported	Quantity
4. High Gloss Hand Finish for shoes: HF-7500	1 Kg
Raw material recommended for Import	Quantity
1. Wax Dispersion-Aquacer 516	0.3350 Kg
2. Acrylic Binder – RA-22-109 Aqueous Acrylic Resin	0.0800 Kg
3. Defoamer – Agitan 295	0.0023 Kg

Item to be exported	Quantity
5. High Gloss Hand Finish for shoes: HF-7515	1 Kg
Raw material recommended for Import	Quantity
1. Wax Dispersion-Aquacer 516	0.3500 Kg
2. Acrylic Binder – RA-22-109 Aqueous Acrylic Resin	0.0880 Kg
3. Defoamer – Agitan 295	0.0023 Kg

Item to be exported	Quantity
6. Binder for shoe finish : RE 13-162	1 Kg
Raw material recommended for Import	Quantity
1. Acrylic Binder – RA-22-094 Aqueous Acrylic Resin	0.3810 Kg
2. Emulsifier – Hydroplalat WE 3182/Emulan EL	0.0004 Kg

Item to be exported	Quantity
7. Water Topcoat Bright for shoe finish: WT -13-162	1 Kg
Raw material recommended for Import	Quantity

1. Acrylic Binder Primal – HG-98 Emulsion	0.4000 Kg
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Item to be exported	Quantity
8. Concentrated Clear PU sole finish : SF – 13-414	1 Kg
Raw material recommended for Import	Quantity
1. Vinyl Polymer – Solbin A/UCAR Vagh	0.1850 Kg
2. Plasticizer – Diplast L 9-11	0.0210 Kg

Item to be exported	Quantity
9. Antique Filler Paste for shoe finish : AP -38 - 715	1 Kg
Raw material recommended for Import	Quantity
1. Pigment Dispersion – PP 25-832 CAMOTEX	0.0090 Kg
2. Pigment Dispersion – PP 25-815 CAMOTEX	0.0260 Kg
3. Acrylic Binder – RI – 6520 Titekote	0.1100 Kg

Item to be exported	Quantity
10. Antique Filler Paste for shoe finish : AP-38-724	1 Kg
Raw material recommended for Import	Quantity
1. Acrylic Binder – RI-6520 Titekote	0.1100 Kg

Item to be exported	Quantity
11. High Gloss Hand Finish for shoe: HF-67-224	1 Kg
Raw material recommended for Import	Quantity
1. Wax Dispersion	0.9880 Kg

Item to be exported	Quantity
12. PU Sole finish for shoe: HM-73-634	1 Kg
Raw material recommended for Import	Quantity
1. Solvent 1 - Butylglycolacetate	0.7100 Kg

Item to be exported	Quantity
13. Shiny Top on Neolite sole-plates (Anti Stick Resin) for shoe finish – SF- 73-804	1 Kg
Raw material recommended for Import	Quantity
1. Emulsifier – Hydropalat WE 3182/Emulan EL	0.0002 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

78	Case No.:70/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00243/AM14/	RLA File :05/23/040/00097/AM14/	Lic.No/Date:0510357867 21.06.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC. Div) was asked to expedite their comments The case re-listed for 21.5.2014.			

Case No.:12/21/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
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Item to be exported	Quantity
2. White Master Batch 505 (Containing 30 ± 1% Yellow Pigment, 40 ± 1% Barium Sulphate and 30 ± 1% LLDPE)	1 Kg
Raw material recommended for Import	Quantity
1. LLDPE Granules	0.3090 Kg
2. Barium Sulphate	0.4120 Kg
3. Relevant Yellow Pigment	0.3090 Kg

Item to be exported	Quantity
3. White Master Batch 2050 (Containing 35 ± 1% Titanium Dioxide, 37 ± 1% Lithophone and 28 ± 1% Polypropylene)	1 Kg
Raw material recommended for Import	Quantity
1. Titanium Dioxide	0.3605 Kg
2. Lithophone	0.3811 Kg
3. Polypropylene Granules	0.2874 Kg
4. Fumed Silica	0.0010 Kg

Item to be exported	Quantity
4. White Master Batch 2050 B (Containing 45 ± 1% Titanium Dioxide, 25 ± 1% Barium Sulphate and 30 ± 1% Polypropylene)	1 Kg
Raw material recommended for Import	Quantity
1. Titanium Dioxide	0.4635 Kg
2. Barium Sulphate	0.2575 Kg
3. Polypropylene Granules	0.3080 Kg
4. Fumed Silica	0.0010 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

86	Case No.: 71/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00394/AM14/	RLA File :08/24/040/00098/AM14/	Lic.No/Date:0810122586 05.07.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014			

87	Case No.: 38/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00500/AM14/	RLA File :08/24/040/00136/AM14/	Lic.No/Date:0810122603 08.07.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div.). Re-listed for 21.5.2014.			

88	Case No.: 39/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00501/AM14/	RLA File :08/24/040/00137/AM14/	Lic.No/Date:0810122602 08.07.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and deferred the case for want of Central Excise Data from firm. E-mail issued on 17.12.2013. Firm reminded on 13.1.2014 and 17.4.2014. The case is re-listed for 21.5.2014.			

89	Case No.: 2/19/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00281/AM14/	RLA File :03/95/040/00198/AM14/	Lic.No/Date:0310741056 10.07.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div.). The case is re-listed for 21.5.2014.			

90	Case No.: 27/26/83-ALC1/2013	Party Name:KIM CHEMICALS LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00350/AM14/	RLA File :03/94/040/00303/AM14/	Lic.No/Date:0310741761 17.07.2013	Defer Date:21.05.2014
	Decision : D/L dated 17.1.2014 issued by Deptt. of C&PC(PC.Div). Reminder issued by this office on 17.4.2014. The case is re-listed for 21.5.2014.			

91	Case No.: 2/20/83-ALC1/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00285/AM14/	RLA File :25/24/040/00003/AM14/	Lic.No/Date:2510004084 24.07.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

92	Case No.: 64/30/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00526/AM14/	RLA File :34/24/040/00072/AM14/	Lic.No/Date:3410037492 25.07.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

93	Case No.: 1/19/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00280/AM14/	RLA File :17/24/040/00061/AM14/	Lic.No/Date:1710005463 30.07.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to defer the case for 21-5-2014 as hard copy is not received from RA. Letter issued to RA/firm for hard copy on 17.4.2014. Committee also decided to seek clarification from C&PC(Chem Div) regarding pH5%:Approx7 as stated in their comments dated 3-4-2012. . Re-listed for 21.5.2014.			

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Case No.: 53/2/83-ALC1/2014	Party Name:SHIVAM PETRO PRODUCTS (SPP)	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
HQ File :01/83/050/00978/AM14/	RLA File :05/24/040/00125/AM14/	Lic.No/Date:0510361266 30.07.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/42/2013-Ch-II dated 23.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 61%-65%)	1 Kg	Linear Alpha Olefins / Paraffin (C10-C20)	0.389 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.: 4/19/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00283/AM14/	RLA File :09/24/040/00199/AM14/	Lic.No/Date:0910056980 01.08.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminder issued for CE Data on 17.4.2014. The case is re-listed for 21.5.2014.			

96	Case No.: 67/26/83-ALC1/2013	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00390/AM14/	RLA File :02/24/040/00057/AM14/	Lic.No/Date:0210192629 02.08.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.5.2014.			

97	Case No.: 111/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00434/AM14/	RLA File :08/24/040/00196/AM14/	Lic.No/Date:0810123502 05.08.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

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Case No.:93/26/83-ALC1/2013	Party Name:CHHENNA CORPORATION	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00416/AM14/	RLA File :05/23/040/00173/AM14/	Lic.No/Date:0510362094 06.08.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/13/2014-TSW dated 11.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
ECG paper 58 GSM	1 Sq. Mt.	Thermal Paper 58 GSM	1.10 Sq. Mt.
ECG Paper 80 GSM	1 Sq. Mt.	Thermal Paper 80 GSM	1.10 Sq. Mt.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.: 98/26/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00421/AM14/	RLA File :05/24/040/00169/AM14/	Lic.No/Date:0510362195 07.08.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 21.5.2014.			

100	Case No.: 47/30/83-ALC1/2013	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00509/AM14/	RLA File :03/94/040/00375/AM14/	Lic.No/Date:0310744688 08.08.2013	Defer Date:21.05.2014
	Decision : D/L dated 24.3.2014 issued by DIPP. The case is re-listed for 21.5.2014.			

101	Case No.: 46/26/83-ALC1/2013	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00369/AM14/	RLA File :03/95/040/00286/AM14/	Lic.No/Date:0310744875 12.08.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

102	Case No.: 100/26/83-ALC1/2013	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00423/AM14/	RLA File :34/24/040/00103/AM14/	Lic.No/Date:3410037638 13.08.2013	Defer Date:21.05.2014
	Decision : D/L dated 31.10.2013 issued by Deptt. of C&PC(PC.Div). Reminder issued by this office on 24.1.2014 . The case is re-listed for 21.5.2014.			

103	Case No.: 8/28/83-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00460/AM14/	RLA File :03/94/040/00756/AM13/	Lic.No/Date:0310745144 13.08.2013	Defer Date:21.05.2014
	Decision : D/L dated 26.2.2014 issued by Deptt. of C&PC(PC.Div). The case is re-listed for 21.5.2014.			

104	Case No.: 107/26/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00430/AM14/	RLA File :08/24/040/00166/AM14/	Lic.No/Date:0810123843 14.08.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of &PC(Chem Div). The case is re-listed for 21.5.2014.			

	Case No.: 99/26/83-ALC1/2013	Party Name:MAHAK DYECHEM	Meet No/Date:2/83-ALC1/2014	Status:Case
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105		INDUSTRIES	23.04.2014	Deferred
	HQ File :01/83/050/00422/AM14/	RLA File :08/24/040/00218/AM14/	Lic.No/Date:0810123892 16.08.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter to be issued. The case is re-listed for 21.5.2014.			

106	Case No.:105/26/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00428/AM14/	RLA File :05/23/040/00215/AM14/	Lic.No/Date:0510362973 20.08.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

107	Case No.:6/28/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00458/AM14/	RLA File :08/24/040/00235/AM14/	Lic.No/Date:0810124125 26.08.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

108	Case No.:4/35/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00613/AM14/	RLA File :03/95/040/00395/AM14/	Lic.No/Date:0310747475 29.08.2013	Defer Date:21.05.2014
	Decision : D/L dated 24.1.2013 issued by DIPP. Reminder issued by this office on 17.4.2014. The case is re-listed for 21.5.2014.			

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Case No.:62/34/83-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00597/AM14/	RLA File :03/94/040/00450/AM14/	Lic.No/Date:0310747722 30.08.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/89/2010-PC-II dated 31.3.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Paraffin Inhibitor PAO 83249	1 Kg	1. Acrylic Acid 2. Fatty Alcohol (C16-C22) 3. Mix Xylene 4. Toluene 5. Isopar L / Isoparaffin Fluid / Isoparaffinic Hydro Carbon/Petroleum Hydrocarhbon/Shellsol D-60 / Solvlent 6. 2,6 Di-Tert. Actye Phenol in Kerosene / Kerobit TP 26P	0.0802 Kg 0.3370 Kg 0.0200 Kg 0.2904 Kg 0.2587 Kg 0.0039 Kg
RA concerned may take necessary action under Para 4.7 of HBP and Notification No.31 dated 01-08-2013 as per above decision of NORMS COMMITTEE			

110	Case No.:43/30/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00505/AM14/	RLA File :30/24/040/00023/AM14/	Lic.No/Date:3010096547 03.09.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

111	Case No.: 57/30/83-ALC1/2013	Party Name:POLMANN INDIA LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00519/AM14/	RLA File :03/95/040/00445/AM14/	Lic.No/Date:0310748096 03.09.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 21.5.2014.			

112	Case No.: 62/30/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00524/AM14/	RLA File :34/24/040/00082/AM14/	Lic.No/Date:3410037818 04.09.2013	Defer Date:21.05.2014
	Decision : D/L dated 21.11.2013 issued by Deptt. of C&PC(Chem.Div). Reminder issued by this office on 24.1.2014. The case is re-listed for 21.5.2014.			

113	Case No.: 41/34/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00576/AM14/	RLA File :03/95/040/00392/AM14/	Lic.No/Date:0310748372 04.09.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter to firm for CE Data issued on 17.4.2014. The case is re-listed for 21.5.2014.			

114	Case No.: 7/30/83-ALC1/2013	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00469/AM14/	RLA File :08/24/040/00247/AM14/	Lic.No/Date:0810124522 05.09.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

115	Case No.: 60/34/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00595/AM14/	RLA File :03/94/040/00484/AM14/	Lic.No/Date:0310748782 06.09.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to firm issued on 13.1.2014 and reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

116	Case No.: 4/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00466/AM14/	RLA File :08/24/040/00243/AM14/	Lic.No/Date:0810124575 10.09.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div. Re-listed for 21.5.2014.			

117	Case No.: 45/30/83-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00507/AM14/	RLA File :02/24/040/00056/AM14/	Lic.No/Date:0210194064 10.09.2013	Defer Date:21.05.2014
	Decision : D/L dated 10.3.2014 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 21.5.2014.			

118	Case No.: 46/30/83-ALC1/2013	Party Name:EMAMI BIOTECH LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00508/AM14/	RLA File :02/24/040/00080/AM14/	Lic.No/Date:0210194063 10.09.2013	Defer Date:21.05.2014
	Decision : D/L dated 19.12.2013 issued by DC(MSME). Reminder issued on 21.2.2014 by this office. The case is re-listed for 21.5.2014.			

	Case No.: 56/34/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
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119	HQ File :01/83/050/00591/AM14/	RLA File :03/94/040/00500/AM14/	Lic.No/Date:0310749122 11.09.2013	Defer Date:21.05.2014
Decision :The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. Reminder to be issued. The case is re-listed for 21.5.2014.				
120	Case No.:4/28/83-ALC1/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00456/AM14/	RLA File :29/24/040/00007/AM14/	Lic.No/Date:2910022556 12.09.2013	Defer Date:21.05.2014
Decision :D/L dated 24.3.2014 issued by DIPP. The case is re-listed for 21.5.2014.				
121	Case No.:8/30/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00470/AM14/	RLA File :08/24/040/00262/AM14/	Lic.No/Date:0810124724 12.09.2013	Defer Date:21.05.2014
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.				
122	Case No.:52/34/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00587/AM14/	RLA File :03/95/040/00162/AM14/	Lic.No/Date:0310749347 12.09.2013	Defer Date:21.05.2014
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued to firm on 28.3.2014. The case is re-listed for 21.5.2014.				
123	Case No.:63/34/83-ALC1/2013	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00598/AM14/	RLA File :03/94/040/00513/AM14/	Lic.No/Date:0310749470 13.09.2013	Defer Date:21.05.2014
Decision :Comments awaited from Deptt. of C&PC(Chem Div.). The case is re-listed for 21.5.2014.				
124	Case No.:40/34/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00575/AM14/	RLA File :03/95/040/00006/AM14/	Lic.No/Date:0310749642 16.09.2013	Defer Date:21.05.2014
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued to firm on 28.3.2014. The case is re-listed for 21.5.2014.				
125	Case No.:55/34/83-ALC1/2013	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00590/AM14/	RLA File :03/94/040/00277/AM14/	Lic.No/Date:0310749904 17.09.2013	Defer Date:21.05.2014
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.4.2014 issued by DIPP. The case is re-listed for 21.5.2014.				
126	Case No.:1/33/83-ALC1/2013	Party Name:SHOBIKAA IMPEX,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00533/AM14/	RLA File :32/24/040/00008/AM14/	Lic.No/Date:3210067446 18.09.2013	Defer Date:21.05.2014
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter to RA/firm for hard copy issued on 17.4.2014 . The case is re-listed for 21.5.2014				
127	Case No.:52/30/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00514/AM14/	RLA File :33/24/040/00008/AM14/	Lic.No/Date:3310027661 20.09.2013	Defer Date:21.05.2014
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.				

128	Case No.: 31/34/83-ALC1/2013	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00566/AM14/	RLA File :05/23/040/00162/AM14/	Lic.No/Date:0510366375 20.09.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.2.2014 followed by reminder dated 13.3.2014 issued by Deptt. of C&PC(Chem.Div). Reminder to be issued. Re-listed for 21.5.2014			

129	Case No.: 23/34/83-ALC1/2013	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00558/AM14/	RLA File :05/23/040/00180/AM14/	Lic.No/Date:0510366412 23.09.2013	Defer Date:21.05.2014
	Decision : D/L dated 31.12.2013 issued by DIPP. Reminder issued on 24.1.2014. Again D/L issued by E-mail by DIPP on 23.4.2014. The case is re-listed for 21.5.2014.			

130	Case No.: 22/34/83-ALC1/2013	Party Name:MAHALAXMI POLYPACK PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00557/AM14/	RLA File :05/24/040/00220/AM14/	Lic.No/Date:0510366703 25.09.2013	Defer Date:21.05.2014
	Decision : D/L dated 14.3.2014 issued by Deptt. of C&PC(PC.Div). The case is re-listed for 21.5.2014.			

131	Case No.: 13/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00548/AM14/	RLA File :08/24/040/00223/AM14/	Lic.No/Date:0810125172 27.09.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			

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Case No.: 73/34/83-ALC1/2013	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
HQ File :01/83/050/00608/AM14/	RLA File :07/24/040/00174/AM14/	Lic.No/Date:0710098660 27.09.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/27/2012-TSW/56 dated 3.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
MICA Glass tape cut to size for electrical insulating material (4 mm to 80 mm width)	1 Kg	MICA glass tape in jumbo roll form for electrical insulating material	1.01 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 74/34/83-ALC1/2013	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
HQ File :01/83/050/00609/AM14/	RLA File :07/24/040/00204/AM14/	Lic.No/Date:0710098639 27.09.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/31/2012-Ch-II dated 25.3.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Hiper 360 Gear Oil Additives	1 Kg	1. C-Tec 747 Alkeyl Succinate 2. Hipper 2040 Sulphurized olefin 3. C-Tec 321 Sulfurized Iso Butylene	0.008 Kg 0.102 Kg 0.459 Kg

		4. C-Tec 557 Alkyl diphenyl amine	0.030 Kg
		5. C-Tec 508 Alkyl Phenolic Ester Anti-Oxidant	0.020 Kg
		6. HIPER 3210 Tiadiazole derivative	0.010 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

134	Case No.:2/34/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00537/AM14/	RLA File :08/24/040/00287/AM14/	Lic.No/Date:0810125252 30.09.2013	Defer Date:21.05.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21-05.2014.			

135	Case No.:4/36/83-ALC1/2013	Party Name:JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00619/AM14/	RLA File :03/94/040/00571/AM14/	Lic.No/Date:0310751606 30.09.2013	Defer Date:21.05.2014
	Decision :Letter issued on 22.1.2014 for hard copy. Reminder for hard copy issued on 17.4.2014. The case is re-listed for 21.5.2013			

136	Case No.:7/28/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00459/AM14/	RLA File :30/24/040/00033/AM14/	Lic.No/Date:3010097273 03.10.2013	Defer Date:21.05.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

137	Case No.:6/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00541/AM14/	RLA File :08/24/040/00274/AM14/	Lic.No/Date:0810125294 03.10.2013	Defer Date:21.05.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem. Div.) Re-listed for 21.5.2014.			

138	Case No.:65/34/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00600/AM14/	RLA File :34/24/040/00161/AM14/	Lic.No/Date:3410038103 03.10.2013	Defer Date:21.05.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem. Div.) Re-listed for 21.5.2014.			

139	Case No.:15/34/83-ALC1/2013	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00550/AM14/	RLA File :02/24/040/00060/AM14/	Lic.No/Date:0210195059 04.10.2013	Defer Date:21.05.2014
	Decision :D/L dated 25.3.2014 issued by DIPP. The case is re-listed for 21.5.2014.			

	Case No.:35/34/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
	HQ File :01/83/050/00570/AM14/	RLA File :03/95/040/00518/AM14/	Lic.No/Date:0310752200 04.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/14/2013-TSW dated 17.4.2014, the Committee decided to approve the case as per as under :- <u>Export Item</u>			

S.No.	Item description	Quantity
1.	Printing Inks in various colours such as yellow / Magenta / Cyan / Black / Green / Light Cyan / Light Magenta / Light Black/ Flush / White / Orange / Red Etc. (consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).	1 Litre

Import Item

S.No.	Item description	Quantity recommended
1.	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters / acetates, Lactones, Ketones, Alcohols	0.90 Kg
2.	Relevant colour Pigment OR Pigment preparation on 100% pigment content basis)	0.0429 Kg
3.	Relevant Resin Various resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.	0.0322 Kg
4.	Dispersing Agents, Hindered Amine L.S. U.V. Absorbers, UV Light Stabilizers	0.0167 Kg
5.	Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes (0.2, 0.45, 1.00 Micron)	0.010323 Nos.
6.	Zirconia Coated Yttrium Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 Kg

Note : The above norms are subject to compliance of DGFT Notification No.31 dated 1st August, 2013.

RA concerned may take necessary action under Para 4.7 of HBP and Notification No.31 dated 01-08-2013 as per above decision of NORMS COMMITTEE.

141	Case No.: 16/2/83-ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00016/AM15/	RLA File :32/24/040/00015/AM14/	Lic.No/Date:3210068440 10.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

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Case No.: 15/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved								
HQ File :01/83/050/00831/AM14/	RLA File :17/24/040/00071/AM14/	Lic.No/Date:1710005530 04.10.2013	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/78/2012/Ch.II dated 11.4.2014, the Committee decided to approve the case as under :-											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Product-12-AY (Cetostearyl Alcohol Ethoxylate 30 EO) (Appearance: White to off White Flakes)</td><td>1 Kg</td><td>1. CETO Stearyl Alcohol (Off White Flakes) 2. Ethylene Oxide</td><td>0.166 Kg 0.834 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Product-12-AY (Cetostearyl Alcohol Ethoxylate 30 EO) (Appearance: White to off White Flakes)	1 Kg	1. CETO Stearyl Alcohol (Off White Flakes) 2. Ethylene Oxide	0.166 Kg 0.834 Kg			
Export Item	Qty.	Import Item	Qty.								
Product-12-AY (Cetostearyl Alcohol Ethoxylate 30 EO) (Appearance: White to off White Flakes)	1 Kg	1. CETO Stearyl Alcohol (Off White Flakes) 2. Ethylene Oxide	0.166 Kg 0.834 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.: 16/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES	Meet No/Date:2/83-ALC1/2014	Status: Case Deferred
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		PVT. LTD,	23.04.2014											
	HQ File :01/83/050/00832/AM14/	RLA File :17/24/040/00072/AM14/	Lic.No/Date:1710005531 04.10.2013	Defer Date:23.04.2014										
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/78/2012/Ch.II dated 11.4.2014, the Committee decided to approve the case as under :-														
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">Product-12-AB (Fatty Alcohol Ethoxylated) (Appearance: White Solid)</td><td rowspan="2">1 Kg</td><td>1. CETO Stearyl Alcohol (Off White Flakes Melting PT 60 deg. C)</td><td>0.749 Kg</td></tr><tr><td>2. Ethylene Oxide (Colourless clear liquid)</td><td>0.250 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Product-12-AB (Fatty Alcohol Ethoxylated) (Appearance: White Solid)	1 Kg	1. CETO Stearyl Alcohol (Off White Flakes Melting PT 60 deg. C)	0.749 Kg	2. Ethylene Oxide (Colourless clear liquid)	0.250 Kg
Export Item	Qty.	Import Item	Qty.											
Product-12-AB (Fatty Alcohol Ethoxylated) (Appearance: White Solid)	1 Kg	1. CETO Stearyl Alcohol (Off White Flakes Melting PT 60 deg. C)	0.749 Kg											
		2. Ethylene Oxide (Colourless clear liquid)	0.250 Kg											
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.														

144	Case No.:43/34/83-ALC1/2013 HQ File :01/83/050/00578/AM14/	Party Name:KMB TRADING CORPORATION P LTD, RLA File :32/24/040/00012/AM14/	Meet No/Date:2/83-ALC1/2014 23.04.2014 Lic.No/Date:3210068096 04.10.2013	Status:Case Deferred Defer Date:21.05.2014
	Decision : Comments awaited from DIPP.The case is re-listed for 21.5.2014.			

145	Case No.:1/34/83-ALC1/2013 HQ File :01/83/050/00536/AM14/	Party Name:ARUNAYA ORGANICS PVT. LTD. RLA File :08/24/040/00299/AM14/	Meet No/Date:2/83-ALC1/2014 23.04.2014 Lic.No/Date:0810125589 11.10.2013	Status:Case Deferred Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

146	Case No.:1/30/83-ALC1/2013 HQ File :01/83/050/00463/AM14/	Party Name:ROHAN DYES AND INTERMEDIATES LTD. RLA File :08/24/040/00277/AM14/	Meet No/Date:2/83-ALC1/2014 23.04.2014 Lic.No/Date:0810125597 14.10.2013	Status:Case Deferred Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued to firm for CE Data on 17.4.2014. The case is re-listed for 21.5.2014.			

147	Case No.:2/30/83-ALC1/2013 HQ File :01/83/050/00464/AM14/	Party Name:ROHAN DYES AND INTERMEDIATES LTD. RLA File :08/24/040/00278/AM14/	Meet No/Date:2/83-ALC1/2014 23.04.2014 Lic.No/Date:0810125598 14.10.2013	Status:Case Deferred Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued to firm for CE Data on 17.4.2014. The case is re-listed for 21.5.2014.			

148	Case No.:4/34/83-ALC1/2013 HQ File :01/83/050/00539/AM14/	Party Name:JAY CHEMICAL INDUSTRIES LTD., RLA File :08/24/040/00312/AM14/	Meet No/Date:2/83-ALC1/2014 23.04.2014 Lic.No/Date:0810125595 14.10.2013	Status:Case Deferred Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

149	Case No.:7/34/83-ALC1/2013 HQ File :01/83/050/00542/AM14/	Party Name:JAY CHEMICAL INDUSTRIES LTD., RLA File :08/24/040/00310/AM14/	Meet No/Date:2/83-ALC1/2014 23.04.2014 Lic.No/Date:0810125593 14.10.2013	Status:Case Deferred Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			

	Case No.:9/34/83-ALC1/2013 HQ File :01/83/050/00544/AM14/	Party Name:INDO COLCHEM LIMITED RLA File :08/24/040/00298/AM14/	Meet No/Date:2/83-ALC1/2014 23.04.2014 Lic.No/Date:0810125615	Status:Case Deferred Defer
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150			14.10.2013	Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued to firm on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 21.5.2014.			
151	Case No.: 10/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00545/AM14/	RLA File :08/24/040/00297/AM14/	Lic.No/Date:0810125614 14.10.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 21.5.2014.			
152	Case No.: 11/34/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00546/AM14/	RLA File :08/24/040/00241/AM14/	Lic.No/Date:0810125596 14.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to firm for CE Data issued on 17.4.2014. The case is re-listed for 21.5.2014.			
153	Case No.: 14/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00549/AM14/	RLA File :08/24/040/00311/AM14/	Lic.No/Date:0810125594 14.10.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014.			
154	Case No.: 12/34/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00547/AM14/	RLA File :08/24/040/00322/AM14/	Lic.No/Date:0810125648 15.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter to be issued. The case is re-listed for 21.5.2014.			
155	Case No.: 21/34/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00556/AM14/	RLA File :05/23/040/00304/AM14/	Lic.No/Date:0510368919 21.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC. Div) was asked to expedite their comments The case is re-listed for 21.5.2014.			
156	Case No.: 63/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00758/AM14/	RLA File :03/95/040/00175/AM14/	Lic.No/Date:0310754803 22.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2014. Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			
157	Case No.: 33/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00675/AM14/	RLA File :03/94/040/00648/AM14/	Lic.No/Date:0310755086 23.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter for CE Data issued to firm on 17.4.2014. The case is re-listed for 21.5.2014.			
158	Case No.: 1/48/83-ALC1/2013	Party Name:DEEP POLYMERS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00870/AM14/	RLA File :08/24/040/00247/AM13/	Lic.No/Date:0810125904 23.10.2013	Defer Date:21.05.2014

Decision :Comments awaited from Deptt. of C&PC (PC Div.). Re-listed for 21.5.2014.

159	Case No.: 3/47/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00819/AM14/	RLA File :09/24/040/00329/AM14/	Lic.No/Date:0910058054 29.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.4.2014. DIPP was asked to expedite their comments The case is re-listed for 21.5.2014.			

160	Case No.: 8/47/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00824/AM14/	RLA File :09/24/040/00331/AM14/	Lic.No/Date:0910058053 29.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.4.2014. DIPP was asked to expedite their comments The case is re-listed for 21.5.2014.			

161	Case No.: 9/47/83-ALC1/2013	Party Name:SIFLON DRUGS	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00825/AM14/	RLA File :09/24/040/00337/AM14/	Lic.No/Date:0910058068 29.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem Div) on 7.4.2014. Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

162	Case No.: 23/47/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00839/AM14/	RLA File :05/23/040/00308/AM14/	Lic.No/Date:0510369779 29.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

163	Case No.: 7/41/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00649/AM14/	RLA File :03/95/040/00532/AM14/	Lic.No/Date:0310756115 30.10.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to firm issued on 17.4.2014 for CE Data. The case is re-listed for 21.5.2014.			

164	Case No.: 1/35/83-ALC1/2013	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00610/AM14/	RLA File :25/24/040/00006/AM14/	Lic.No/Date:2510004201 31.10.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 21.5.2014			

165	Case No.: 5/36/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00620/AM14/	RLA File :08/24/040/00333/AM14/	Lic.No/Date:0810126196 31.10.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.5.2014			

166	Case No.: 34/41/83-ALC1/2013	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00676/AM14/	RLA File :03/94/040/00690/AM14/	Lic.No/Date:0310756682 01.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter had been issued to firm for CE Data on 17.4.2014. The case is re-listed for			

21.5.2014.

167	Case No.:4/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00820/AM14/	RLA File :03/94/040/00671/AM14/	Lic.No/Date:0310757206 07.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and was sent to Deptt. Of C&PC(Chem Div) on 7.4.2014. Deptt. of C&PC(Chem. Div.) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

168	Case No.:81/42/83-ALC1/2013	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00776/AM14/	RLA File :03/95/040/00517/AM14/	Lic.No/Date:0310757865 14.11.2013	Defer Date:21.05.2014
	Decision : D/L dated 21.2.2014 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 21.5.2014.			

169	Case No.:7/47/83-ALC1/2013	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00823/AM14/	RLA File :05/24/040/00275/AM14/	Lic.No/Date:0510371238 19.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.4.2014. DIPP was asked to expedite their comments.The case is re-listed for 21.5.2014.			

170	Case No.:62/2/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00019/AM15/	RLA File :07/24/040/00279/AM14/	Lic.No/Date:0710099790 20.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

171	Case No.:10/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00826/AM14/	RLA File :34/24/040/00183/AM14/	Lic.No/Date:3410038509 21.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm to the D/L dated 24.4.2014 issued by DC(MSME). Re-listed for 21.5.2014.			

172	Case No.:11/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00827/AM14/	RLA File :34/24/040/00175/AM14/	Lic.No/Date:3410038508 21.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 24.4.2014 issued by DC(MSME). Re-listed for 21.5.2014.			

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Case No.:12/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00828/AM14/	RLA File :17/24/040/00081/AM14/	Lic.No/Date:1710005577 21.11.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/78/2012/Ch.II dated 11.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
HC 2150 Hydrogenated Castor Oil Ethoxylate(Physical Appearance: Viscous Lique)	1 Kg	Ethylene Oxide	0.706 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

174	Case No.:13/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
	HQ File :01/83/050/00829/AM14/	RLA File :17/24/040/00083/AM14/	Lic.No/Date:1710005578 21.11.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/78/2012/Ch.II dated 11.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product-C-1005 (Castor Oil Ethoxylate) (Appearance: Yellow to Light Brownish Yellow Cleat Liquid)	1 Kg	Ethylene Oxide (Colourless clear liquid)	0.298 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

175	Case No.:47/2/83-ALC1/2014	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00972/AM14/	RLA File :05/24/040/00297/AM14/	Lic.No/Date:0510371451 21.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

176	Case No.:1/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00616/AM14/	RLA File :08/24/040/00361/AM14/	Lic.No/Date:0810126609 22.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was issued to firm on 13.1.2014. Reminder was issued on 17.4.2014. The case is re-listed for 21.5.2014.			

177	Case No.:2/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00617/AM14/	RLA File :08/24/040/00360/AM14/	Lic.No/Date:0810126610 22.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was issued to firm on 13.1.2014 and again the firm was reminded on 17.4.2014. The case is re-listed for 21.5.2014.			

178	Case No.:1/39/83-ALC1/2013	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00636/AM14/	RLA File :04/24/040/00160/AM14/	Lic.No/Date:0410152274 27.11.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm to the D/L dated 15.4.2014 issued by Deptt. of C&PC (Chem.Div). Re-listed for 21.5.2014.			

179	Case No.:17/47/83-ALC1/2013	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00833/AM14/	RLA File :03/94/040/00699/AM14/	Lic.No/Date:0310759674 28.11.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.5.2014.			

180	Case No.:2/47/83-ALC1/2013	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00818/AM14/	RLA File :09/24/040/00401/AM14/	Lic.No/Date:0910058406 29.11.2013	Defer Date:21.05.2014

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.4.2014. The case is re-listed for 21.5.2014.

181	Case No.: 2/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00624/AM14/	RLA File :08/24/040/00380/AM14/	Lic.No/Date:0810126836 03.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter issued to firm for CE Data on 17.4.2014. The case is re-listed for 21.5.2014.			

182	Case No.: 3/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00625/AM14/	RLA File :08/24/040/00379/AM14/	Lic.No/Date:0810126837 03.12.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.5.2014.			

183	Case No.: 42/2/83-ALC1/2014	Party Name:GALAXY IMPEX (INDIA)	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00967/AM14/	RLA File :13/24/040/00039/AM14/	Lic.No/Date:1310045266 03.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

184	Case No.: 5/47/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00821/AM14/	RLA File :03/94/040/00681/AM14/	Lic.No/Date:0310760628 05.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.4.2014. Deptt. of C&PC(Chem. Div.) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

185	Case No.: 6/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00822/AM14/	RLA File :03/94/040/00672/AM14/	Lic.No/Date:0310760754 05.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.4.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

186	Case No.: 33/47/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00849/AM14/	RLA File :31/83/040/00169/AM14/	Lic.No/Date:3110061395 06.12.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.5.2014			

187	Case No.: 46/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
	HQ File :01/83/050/00862/AM14/	RLA File :17/24/040/00088/AM14/	Lic.No/Date:1710005603 06.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/78/2012/Ch.II dated 11.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product-3009 (Polyoxyethylene Nonyl Phenol) (Colourless to pale yellow clear liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.642 Kg
			2. Nonyl Phenol (Colourless	0.356 Kg

Viscous Liquid)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:47/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00863/AM14/	RLA File :17/24/040/00095/AM14/	Lic.No/Date:1710005607 06.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/78/2012/Ch.II dated 11.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product :17-PE (Oxirane, Methyl, Polymer with Oxirane) (Appearance: Liquid, HLB : Approx.8)	1 Kg	1. Mono Propylene Glycol (Colourless Viscous Liquid)	0.035 Kg
		2. Ethylene Oxide (Colourless clear Liquid)	0.243 Kg
		3. Propylene Oxide (Colourless Liquid)	0.721 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

189	Case No.: 51/47/83-ALC1/2013	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00867/AM14/	RLA File :02/24/040/00128/AM14/	Lic.No/Date:0210197464 06.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

190	Case No.: 52/47/83-ALC1/2013	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00868/AM14/	RLA File :02/24/040/00133/AM14/	Lic.No/Date:0210197466 06.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

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Case No.:19/47/83-ALC1/2013	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00835/AM14/	RLA File :03/95/040/00692/AM14/	Lic.No/Date:0310761102 09.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/15/2014-TSW dated 22.4.2014, the Committee decided to approve the case as under :-			
Export Item No.1: As per application Quantity : 1 Kg			
Import Item:			
Import Item No.	Import Item Description	Quantity recommended	
1.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 65 (+/-10%) Coated paper	1.01 Kg/Kg content in export product	
Export Item No.2: As per application Quantity : 1 Kg			
Import Item:			

Import Item No.	Import Item Description	Quantity recommended
2.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 92 (+/-10%)	1.04 Kg/Kg content in export product

Export Item No.3: As per application
Quantity : 1 Kg

Import Item:

Import Item No.	Import Item Description	Quantity recommended
3.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 180 (+/-10%)	1.04 Kg/Kg content in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

192	Case No.:32/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00848/AM14/	RLA File :34/24/040/00174/AM14/	Lic.No/Date:3410038658 09.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.4.2014 issued by DC(MSME). Re-listed for 21.5.2014.			

193	Case No.:20/47/83-ALC1/2013	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00836/AM14/	RLA File :03/95/040/00721/AM14/	Lic.No/Date:0310761162 10.12.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.5.2014.			

194	Case No.:2/39/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00637/AM14/	RLA File :31/83/040/00101/AM14/	Lic.No/Date:3110061566 16.12.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.5.2014.			

195	Case No.:30/47/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00846/AM14/	RLA File :34/24/040/00229/AM14/	Lic.No/Date:3410038735 17.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.4.2014. DIPP was asked to expedite their comments. The case is re-listed for 21.5.2014.			

196	Case No.:34/47/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00850/AM14/	RLA File :31/83/040/00173/AM14/	Lic.No/Date:3110061585 17.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 26.3.2014. DIPP was asked to expedite their comments. The case is re-listed for 21.5.2014.			

197	Case No.:35/47/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00851/AM14/	RLA File :31/83/040/00172/AM14/	Lic.No/Date:3110061586 17.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 26.3.2014. DIPP was asked to expedite their comments. The case is re-listed for 21.5.2014.			

198	Case No.: 5/2/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00005/AM15/	RLA File :09/24/040/00447/AM14/	Lic.No/Date:0910058625 17.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/138/2011/Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	JAROCOL SIENNA BROWN	1 Kg	1. 2 Nitro – P-Phenylene – Diamine(2N-PPDA)	0.526 Kg
			2. Acetic Acid	0.131 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

199	Case No.: 28/47/83-ALC1/2013	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00844/AM14/	RLA File :05/23/040/00388/AM14/	Lic.No/Date:0510373934 18.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

200	Case No.: 48/47/83-ALC1/2013	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00864/AM14/	RLA File :05/24/040/00335/AM14/	Lic.No/Date:0510373906 18.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.4.2014. Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 21.5.2014			

201	Case No.: 27/47/83-ALC1/2013	Party Name:DR AYKAN CHEMICALS PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00843/AM14/	RLA File :05/23/040/00378/AM14/	Lic.No/Date:0510374100 19.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

202	Case No.: 4/2/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00004/AM15/	RLA File :09/24/040/00457/AM14/	Lic.No/Date:0910058658 19.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/138/2011/Ch.II dated 19.8.2013, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Jarocol Mahogany	1 Kg	1. P-Amino Acetanilide or 4 Amino Acetanilide	0.714 Kg
			2. Acetic Acid	0.178 Kg
			3. Carbon	0.071 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 31/47/83-ALC1/2013	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
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203	HQ File :01/83/050/00847/AM14/	RLA File :34/24/040/00234/AM14/	Lic.No/Date:3410038771 20.12.2013	Defer Date:21.05.2014
Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.5.2014.				

204	Case No.:41/47/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
	HQ File :01/83/050/00857/AM14/	RLA File :03/95/040/00764/AM14/	Lic.No/Date:0310762930 23.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/111/2014-TSW dated 21.4.2014, the Committee decided to approve the case as per as under :-				
<u>Export Item</u>				
	S.No.	Item description	Quantity	
	1.	Printing Inks in various colours such as yellow / Magenta / Cyan / Black / Green / Light Cyan / Light Magenta / Light Black/ Flush / White / Orange / Red Etc. (consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).	1 Litre	
<u>Import Item</u>				
	S.No.	Item description	Quantity recommended	
	1.	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters / acetates, Lactones, Ketones, Alcohols	0.90 Kg	
	2.	Relevant colour Pigment OR Pigment preparation on 100% pigment content basis)	0.0429 Kg	
	3.	Relevant Resin Various resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.	0.0322 Kg	
	4.	Dispersing Agents, Hindered Amine L.S. U.V. Absorbers, UV Light Stabilizers	0.0167 Kg	
	5.	Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes (0.2, 0.45, 1.00 Micron)	0.010323 Nos.	
	6.	Zirconia Coated Yttrium Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 Kg	
Note : The above norms are subject to compliance of DGFT Notification No.31 dated 1 st August, 2013.				
RA concerned may take necessary action under Para 4.7 of HBP and Notification No.31 dated 01-08-2013 as per above decision of NORMS COMMITTEE				

205	Case No.:53/47/83-ALC1/2013	Party Name:SHOBIKAA IMPEX,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00869/AM14/	RLA File :32/24/040/00018/AM14/	Lic.No/Date:3210071223 23.12.2013	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				

206	Case No.:29/47/83-ALC1/2013	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00845/AM14/	RLA File :05/23/040/00399/AM14/	Lic.No/Date:0510374431 24.12.2013	Defer Date:21.05.2014

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.4.2014. The case is re-listed for 21.5.2014.

207	Case No.: 42/47/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00858/AM14/	RLA File :03/95/040/00775/AM14/	Lic.No/Date:0310763282 24.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.3.2014. DIPP was asked to expedite their comments. The case is re-listed for 21.5.2014.			

208	Case No.: 43/47/83-ALC1/2013	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

209	Case No.: 2/48/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00871/AM14/	RLA File :08/24/040/00005/AM14/	Lic.No/Date:0810127367 24.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011/Ch.II dated 22.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Lauryl Alcohol Ethoxylate 9 Mole (Maganon LAE9)	1 Kg	1. Lauryl Alcohol	0.320 Kg
			2. Ethylene Oxide	0.675 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

210	Case No.: 3/48/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00872/AM14/	RLA File :08/24/040/00308/AM13/	Lic.No/Date:0810127365 24.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011/Ch.II dated 22.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Tridecyl Alcohol Ethoxylate 8 Mole (Maganon TO8)	1 Kg	1. Tridecyl Alcohol	0.360 Kg
			2. Ethylene Oxide	0.638 Kg
			3. Pottasium Hydroxide	0.003 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

211	Case No.: 4/48/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00873/AM14/	RLA File :08/24/040/00019/AM14/	Lic.No/Date:0810127368 24.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011/Ch.II dated 22.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.

CETO STEARYL ALCOHOL C1618 (30-70) MAGANON CSA	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.945 Kg 0.055 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/48/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00876/AM14/	RLA File :08/24/040/00470/AM13/	Lic.No/Date:0810127366 24.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011/Ch.II dated 17.10.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol Caster Oil 40 Mole (Maganon Coe 40)	1 Kg	1. Ethylene Oxide 2. Castor Oil	0.650 Kg Not allowed under 4.7

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/48/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00877/AM14/	RLA File :08/24/040/00434/AM13/	Lic.No/Date:0810127362 24.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011/Ch.II dated 22.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Tallow Amine 25 Mole Ethoxylate (Maganon TAE 25)	1 Kg	1. Tallow Amine 2. Ethylene Oxide	0.190 Kg 0.805 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:38/47/83-ALC1/2013	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Approved
HQ File :01/83/050/00854/AM14/	RLA File :03/95/040/00676/AM14/	Lic.No/Date:0310763433 27.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DC(MSME). vide their U.O.No. 23(3)/2014-Ch dated 9.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Emulsifying Wax	1.000 Kg	1. Cetostearyl Alcohol/Vegarol 2. Sodium Lauryl Sulphate	0.908 Kg 0.102 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:40/47/83-ALC1/2013	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
HQ File :01/83/050/00856/AM14/	RLA File :03/95/040/00592/AM14/	Lic.No/Date:0310763563 27.12.2013	Defer Date:21.05.2014
Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.5.2014.			

216	Case No.: 45/47/83-ALC1/2013	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00861/AM14/	RLA File :06/24/040/00030/AM14/	Lic.No/Date:0610035636 27.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/126/2011/Ch.II dated 25.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Selenium metal 99.95%	1 Kg	Selenium metal 99.9%	1.01 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

217	Case No.: 5/48/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00874/AM14/	RLA File :08/24/040/00399/AM14/	Lic.No/Date:0810127478 27.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem Div) on 25.3.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

218	Case No.: 37/47/83-ALC1/2013	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00853/AM14/	RLA File :05/23/040/00285/AM14/	Lic.No/Date:0510374930 31.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

219	Case No.: 39/47/83-ALC1/2013	Party Name:POLMANN INDIA LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00855/AM14/	RLA File :03/95/040/00792/AM14/	Lic.No/Date:0310763758 31.12.2013	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.5.2014.			

220	Case No.: 44/47/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00860/AM14/	RLA File :05/23/040/00405/AM14/	Lic.No/Date:0510374927 31.12.2013	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

221	Case No.: 22/47/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00838/AM14/	RLA File :17/24/040/00101/AM14/	Lic.No/Date:1710005646 02.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.4.2014. Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

	Case No.: 49/47/83-ALC1/2013	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00865/AM14/	RLA File :05/23/040/00390/AM14/	Lic.No/Date:0510375152 02.01.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/73/2011/Ch.II dated 12.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.

222	Brake Fluid (IGDOT-12037P)	1 Kg	1. Denatured Ethyl Alcohol	0.961 Kg
			2. Diethylene Glycol	0.330 Kg
			3. Triethyl Amine	0.0274 Kg
			4. Sodium Nitrate	0.001 Kg
			5. Butylated hydroxyl Toluene	0.002 Kg
			6. Benzotriazole	0.002 kg
			7. Boarx	0.001 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

223	Case No.: 2/2/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00002/AM15/	RLA File :09/24/040/00489/AM14/	Lic.No/Date:0910058806 02.01.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem Div) vide their U.O.No. 14010/138/2011/Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	4-Hydroxy Ethyl Amino-3-Nitro Toluene (HNT)	1 Kg	1. 4-Methyl-2-Nitro Aniline MNPT	1.16 Kg
			2. 2-Chloro Ethyl Chloro Formate/Chloro Ethyl Chloro Formate (CECF)	1.12 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

224	Case No.: 61/2/83-ALC1/2014	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00018/AM15/	RLA File :07/24/040/00330/AM14/	Lic.No/Date:0710101058 02.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

225	Case No.: 63/2/83-ALC1/2014	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00020/AM15/	RLA File :07/24/040/00306/AM14/	Lic.No/Date:0710101049 02.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 21.5.2014.			

226	Case No.: 24/2/83-ALC1/2014	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00949/AM14/	RLA File :02/24/040/00158/AM14/	Lic.No/Date:0210198446 03.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

227	Case No.: 15/2/83-ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00015/AM15/	RLA File :32/24/040/00020/AM14/	Lic.No/Date:3210071824 06.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.4.2014 issued by DIPP. The case is re-listed for 21.5.2014.			

228	Case No.:14/2/83-ALC1/2014	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00014/AM15/	RLA File :04/24/040/00222/AM14/	Lic.No/Date:0410154080 08.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

229	Case No.:49/2/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00974/AM14/	RLA File :08/24/040/00438/AM14/	Lic.No/Date:0810127882 09.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

230	Case No.:21/47/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00837/AM14/	RLA File :05/23/040/00419/AM14/	Lic.No/Date:0510375950 10.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(PC.Div). The case is re-listed for 21.5.2014.			

231	Case No.:38/2/83-ALC1/2014	Party Name:SERO PLASTICS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00963/AM14/	RLA File :02/24/040/00173/AM14/	Lic.No/Date:0210198704 10.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

232	Case No.:40/2/83-ALC1/2014	Party Name:SONALI POLYPLAST PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00965/AM14/	RLA File :02/24/040/00174/AM14/	Lic.No/Date:0210198705 10.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

233	Case No.:45/2/83-ALC1/2014	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00970/AM14/	RLA File :08/24/040/00406/AM14/	Lic.No/Date:0810127959 10.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

234	Case No.:50/2/83-ALC1/2014	Party Name:ATUL LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00975/AM14/	RLA File :08/24/040/00410/AM14/	Lic.No/Date:0810127933 10.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 21.5.2014.			

235	Case No.:1/43/83-ALC1/2013	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00814/AM14/	RLA File :03/94/040/00750/AM14/	Lic.No/Date:0310766069 13.01.2014	Defer Date:21.05.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.5.2014.			

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236	Case No.: 41/2/83-ALC1/2014	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00966/AM14/	RLA File :08/24/040/00445/AM14/	Lic.No/Date:0810127966 13.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

237	Case No.: 46/2/83-ALC1/2014	Party Name:SANSTAR BOI-POLYMERS LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00971/AM14/	RLA File :08/24/040/00449/AM14/	Lic.No/Date:0810127968 13.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

238	Case No.: 25/47/83-ALC1/2013	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00841/AM14/	RLA File :05/24/040/00389/AM14/	Lic.No/Date:0510376137 15.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

239	Case No.: 34/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00959/AM14/	RLA File :08/24/040/00414/AM14/	Lic.No/Date:0810128006 15.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 21.5.2014.			

240	Case No.: 44/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00969/AM14/	RLA File :08/24/040/00394/AM14/	Lic.No/Date:0810128007 15.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

241	Case No.: 48/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00973/AM14/	RLA File :08/24/040/00393/AM14/	Lic.No/Date:0810128008 15.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

242	Case No.: 25/2/83-ALC1/2014	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00950/AM14/	RLA File :17/24/040/00103/AM14/	Lic.No/Date:1710005657 16.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

243	Case No.: 9/48/83-ALC1/2013	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00878/AM14/	RLA File :03/95/040/00835/AM14/	Lic.No/Date:0310766868 20.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 22.4.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.			

244	Case No.:26/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00951/AM14/	RLA File :08/24/040/00413/AM14/	Lic.No/Date:0810128141 20.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

245	Case No.:59/2/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00984/AM14/	RLA File :34/24/040/00253/AM14/	Lic.No/Date:3410039049 20.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

246	Case No.:10/2/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00010/AM15/	RLA File :03/94/040/00882/AM14/	Lic.No/Date:0310767145 21.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2014. DIIP was asked to expedite their comments. The case is re-listed for 21.5.2014.			

247	Case No.:11/2/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00011/AM15/	RLA File :03/94/040/00883/AM14/	Lic.No/Date:0310767146 21.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2014. DIPP was asked to expedite their comments. The case is re-listed for 21.5.2014.			

248	Case No.:6/2/83-ALC1/2014	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00006/AM15/	RLA File :09/24/040/00493/AM14/	Lic.No/Date:0910059006 22.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

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Case No.: 18/2/83-ALC1/2014	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved								
HQ File :01/83/050/00943/AM14/	RLA File :05/24/040/00228/AM14/	Lic.No/Date:0510376900 23.01.2014	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/36/2011/Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Chlorinated Paraffin (Chlorine Content 51%-55%)</td><td>1 Kg</td><td>Paraffin/ Waksol/LPK: (C9-C20)</td><td>0.484 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Chlorinated Paraffin (Chlorine Content 51%-55%)	1 Kg	Paraffin/ Waksol/LPK: (C9-C20)	0.484 Kg			
Export Item	Qty.	Import Item	Qty.								
Chlorinated Paraffin (Chlorine Content 51%-55%)	1 Kg	Paraffin/ Waksol/LPK: (C9-C20)	0.484 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

250	Case No.: 19/2/83-ALC1/2014	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00944/AM14/	RLA File :05/24/040/00378/AM14/	Lic.No/Date:0510376910 23.01.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/42/2013/Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.

Chlorinated (Chlorine 61%-65%)	Paraffin Content	1 Kg	Paraffin/ (C9-C20)	Waksol/LPK: All	0.389 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 20/2/83-ALC1/2014		Party Name:SHIVA EXIM ENTERPRISES		Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
HQ File :01/83/050/00945/AM14/		RLA File :05/24/040/00377/AM14/		Lic.No/Date:0510376889 23.01.2014	Defer Date:
Decision : : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/42/2013/Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-					
Export Item		Qty.	Import Item		Qty.
Chlorinated Paraffin (Chlorine Content 61%-65%)		1 Kg	Paraffin/ Waksol/LPK: All (C9-C20)		0.389 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

252	Case No.:23/2/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00948/AM14/	RLA File :02/24/040/00161/AM14/	Lic.No/Date:0210199249 23.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

253	Case No.:60/2/83-ALC1/2014	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00985/AM14/	RLA File :34/24/040/00219/AM14/	Lic.No/Date:3410039081 23.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

254	Case No.:22/2/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00947/AM14/	RLA File :02/24/040/00162/AM14/	Lic.No/Date:0210199257 24.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

255	Case No.:58/2/83-ALC1/2014	Party Name:KEMCOLOUR INTERNATIONAL	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00983/AM14/	RLA File :34/24/040/00255/AM14/	Lic.No/Date:3410039091 24.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2014. The case is re-listed for 21.5.2014.			

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Case No.: 39/2/83-ALC1/2014	Party Name:SHIVAM PETRO PRODUCTS (SPP)	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved	
HQ File :01/83/050/00964/AM14/	RLA File :05/24/040/00376/AM14/	Lic.No/Date:0510377180 27.01.2014	Defer Date:	
Decision : : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/42/2013/Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-				
Export Item		Qty.	Import Item	Qty.
Chlorinated (Chlorine	Paraffin Content	1 Kg	Paraffin/ Waksol/LPK: All (C9-C20)	0.389 Kg

61%-65%)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 21/2/83-ALC1/2014	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved												
HQ File :01/83/050/00946/AM14/	RLA File :05/24/040/00380/AM14/	Lic.No/Date:0510377182 27.01.2014	Defer Date:												
Decision : : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/36/2011/Ch.II dated 23.4.2014, the Committee decided to approve the case as under :-															
<table><tr><td colspan="2">Export Item</td><td>Qty.</td><td colspan="2">Import Item</td><td>Qty.</td></tr><tr><td>Chlorinated (Chlorine 51%-55%)</td><td>Paraffin Content</td><td>1 Kg</td><td>Paraffin/ (C9-C20)</td><td>Waksol/LPK: All</td><td>0.484 Kg</td></tr></table>				Export Item		Qty.	Import Item		Qty.	Chlorinated (Chlorine 51%-55%)	Paraffin Content	1 Kg	Paraffin/ (C9-C20)	Waksol/LPK: All	0.484 Kg
Export Item		Qty.	Import Item		Qty.										
Chlorinated (Chlorine 51%-55%)	Paraffin Content	1 Kg	Paraffin/ (C9-C20)	Waksol/LPK: All	0.484 Kg										
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

258	Case No.:43/2/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00968/AM14/	RLA File :17/24/040/00105/AM14/	Lic.No/Date:1710005660 28.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

259	Case No.:9/2/83-ALC1/2014	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00009/AM15/	RLA File :03/94/040/00742/AM13/	Lic.No/Date:0310768716 31.01.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

260	Case No.:12/2/83-ALC1/2014	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00012/AM15/	RLA File :03/94/040/00967/AM14/	Lic.No/Date:0310769366 05.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2014. The case is re-listed for 21.5.2014.			

261	Case No.:17/2/83-ALC1/2014	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00017/AM15/	RLA File :04/24/040/00191/AM14/	Lic.No/Date:0410154872 05.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(PC.Div). The case is re-listed for 21.5.2014.			

262	Case No.:35/2/83-ALC1/2014	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00960/AM14/	RLA File :05/23/040/00442/AM14/	Lic.No/Date:0510378562 06.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 21.5.2014.			

	Case No.: 55/2/83-ALC1/2014	Party Name:THOMSON PRESS INDIA LTD		Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred

263	HQ File :01/83/050/00980/AM14/	RLA File :05/24/040/00421/AM14/	Lic.No/Date:0510378494 06.02.2014	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				
264	Case No.:37/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00962/AM14/	RLA File :08/24/040/00390/AM14/	Lic.No/Date:0810128768 10.02.2014	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				
265	Case No.:1/47/83-ALC1/2013	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00817/AM14/	RLA File :08/24/040/00482/AM14/	Lic.No/Date:0810128826 11.02.2014	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 21.5.2014.				
266	Case No.:33/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00958/AM14/	RLA File :08/24/040/00494/AM14/	Lic.No/Date:0810128807 11.02.2014	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				
267	Case No.:54/2/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00979/AM14/	RLA File :33/24/040/00014/AM14/	Lic.No/Date:3310028960 11.02.2014	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				
268	Case No.:56/2/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00981/AM14/	RLA File :33/24/040/00015/AM14/	Lic.No/Date:3310028959 11.02.2014	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				
269	Case No.:57/2/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00982/AM14/	RLA File :05/24/040/00429/AM14/	Lic.No/Date:0510378997 11.02.2014	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				
270	Case No.:36/2/83-ALC1/2014	Party Name:LA-DE MURE	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00961/AM14/	RLA File :05/23/040/00469/AM14/	Lic.No/Date:0510379099 12.02.2014	Defer Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				
	Case No.:1/2/83-ALC1/2014	Party Name:RUDRAKSH ADHESIVE	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00001/AM15/	RLA File :35/24/040/00038/AM14/	Lic.No/Date:3510043528	Defer

271			14.02.2014	Date:21.05.2014
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014				

272	Case No.:28/2/83-ALC1/2014	Party Name:ANKIT INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00953/AM14/	RLA File :08/24/040/00499/AM14/	Lic.No/Date:0810128920 18.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 21.5.2014.			

273	Case No.:31/2/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00956/AM14/	RLA File :10/24/040/00080/AM14/	Lic.No/Date:1010056981 18.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

274	Case No.:32/2/83-ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00957/AM14/	RLA File :08/24/040/00491/AM14/	Lic.No/Date:0810128983 18.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

275	Case No.:8/2/83-ALC1/2014	Party Name:MAGNUM OVERSEAS (INDIA)	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00008/AM15/	RLA File :03/95/040/00904/AM14/	Lic.No/Date:0310770510 18.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

276	Case No.:27/2/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00952/AM14/	RLA File :08/24/040/00473/AM14/	Lic.No/Date:0810129004 19.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

277	Case No.:29/2/83-ALC1/2014	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00954/AM14/	RLA File :05/23/040/00475/AM14/	Lic.No/Date:0510380019 21.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

278	Case No.:30/2/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00955/AM14/	RLA File :08/24/040/00525/AM14/	Lic.No/Date:0810129078 21.02.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

279	Case No.:1/50/83-ALC1/2013	Party Name:UPL LTD.	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status:Case Deferred
	HQ File :01/83/050/00940/AM14/	RLA File :03/95/040/00989/AM14/	Lic.No/Date:0310774156 12.03.2014	Defer Date:21.05.2014

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014

280	Case No.: 3/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Approved
	HQ File :01/83/050/00003/AM15/	RLA File :08/24/040/00551/AM14/	Lic.No/Date:0810130210 01.04.2014	Defer Date:
	Decision : : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011/Ch.II dated 3.3.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Magacol PEG 400 (Poly Ethylene Glycol 400)	1 Kg	1. Diethylene Glycol	0.265 Kg
			2. Ethylene Oxide	0.735 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

281	Case No.: 7/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date:0810130211 01.04.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

282	Case No.: 13/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00013/AM15/	RLA File :08/24/040/00555/AM14/	Lic.No/Date:0810130212 01.04.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

283	Case No.: 64/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00021/AM15/	RLA File :08/24/040/00552/AM14/	Lic.No/Date:0810130300 02.04.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

284	Case No.: 65/2/83-ALC1/2014	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:2/83-ALC1/2014 23.04.2014	Status: Case Deferred
	HQ File :01/83/050/00022/AM15/	RLA File :03/94/040/01097/AM14/	Lic.No/Date:0310777657 09.04.2014	Defer Date:21.05.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 21.5.2014			

Date:07.05.2014
Place:New Delhi

Sanjeev Kumar Kala
Foreign Trade Development Officer